

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4967  
ANSWERED ON:19.04.2001  
APPOINTMENT OF JUDGES FOR ENQUIRIES  
M.V.V.S MURTHI

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) the number of requests received by his Ministry to appoint judges of Supreme Court of inquiry into various incidents during the iast three years; and

(b) the criteria for appointment of sitting judge or retired judge for any inquiry?

**Answer**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY):

(a) and (b) During 1999-2001, the Chief Justice of India was requested on two occasions to nominate a sitting Judge of the Supreme Court of India to constitute a Commission of Inquiry under the Commission of Inquiry Act, 1952. Normally, a sitting Judge is not appointed to discharge functions other than those of a Judge of the Supreme Court of India. However, when appointment of a sitting or retired Judge of the Supreme Court is required, the Government is guided by the recommendation of the Chief Justice of India.